

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.352/TT/2020

Subject	:	Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for three assets under “Inter-Regional System Strengthening Scheme in WR and NR (Part-B)” in Northern and Western Region.
Date of Hearing	:	2.11.2021
Coram	:	Shri P.K. Pujari, Chairperson Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P.K. Singh, Member
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 29 others
Parties present	:	Shri Manoj Dubey, Advocate, MPPMCL Shri S.S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri Amit Yadav, PGCIL Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for the following assets under Inter-Regional System Strengthening Scheme in WR and NR (Part-B) in Northern and Western Region:

Asset-A: Asset-I: Combined Asset consisting of 400 kV D/C Orai-Orai (UPPTCL) line and associated bays at both ends; 1000 MVA 765/400 kV ICT-I along with associated bays at Orai (GIS) Sub-station; 330 MVAR, 765 kV Bus Reactor-I along with bay at Orai Sub-station; Asset-II: 330 MVAR, 765 kV Bus Reactor-II along with bay at Orai Sub-station; Asset-IV(b):



Circuit- II of 765 kV D/C Orai- Aligarh Line with associated bays including 240 MVAR Line Reactor in both Ckt at both end, Asset-V: Combined Asset of LILO of 765 kV S/C Kanpur-Jhatikara Line at Aligarh with associated bays; 330 MVAR, 765 kV Bus Reactor-I along with bay at Aligarh Sub-station; 330 MVAR switchable L/R in 765 kV S/C Kanpur-Aligarh Line at Aligarh, Asset-VI: Combined Asset of 330 MVAR, 765 kV Bus Reactor-II along with bay at Aligarh Sub-station; LILO of 765 kV S/C Agra-Meerut Line at Aligarh with associated bays, Asset-VII: Bay extension at Jhatikara end to convert line reactor of 765 kV S/C Kanpur-Jhatikara TL into switchable line reactor, Asset-IX: 765 kV D/C Jabalpur Pooling Station-Orai TL along with 2x330 MVAR line reactor along with Bay Extension at 765/400 kV Jabalpur Pooling Station and 02 nos. 765 Jabalpur Line bays along with 2x330 MVAR line reactor at Orai Sub-station, Asset-X: LILO of one circuit of 765 kV Satna-Gwalior TL along with 765 kV Satna Line Bay at Orai Sub-station and 240 MVAR Line Reactor at Orai Sub-station and 765 kV Gwalior bay at Orai Sub-station;

Asset-B: Asset-VIII: Conversion of existing line reactor at Gwalior end of Satna-Gwalior Ckt-1 TL (to be LILO at Orai) into switchable line reactor; and

Asset-C: Asset-III: 1000 MVA, 765/400 kV ICT-II along with associated bays at Orai (GIS) Sub-station and Asset IV(a): Circuit- I of 765 kV D/C Orai-Aligarh Line with associated bays including 240 MVAR Line Reactor in both Ckt at both end.

- b. Assets-A, B and C were put under commercial operation on 31.3.2018, 1.4.2017 and 15.4.2018 respectively.
- c. Transmission tariff for the instant assets was determined for the 2014-19 tariff period vide order dated 9.5.2019 in Petition No. 127/TT/2018.
- d. Additional RoE of 0.5% has been allowed by the Commission vide order dated 9.5.2019 in Petition No. 127/TT/2018 for completion of the transmission assets within the timeline specified in the 2014 Tariff Regulations.
- e. Cost variation in the admitted and claimed capital cost is on account of reclaiming of IDC owing to foreign loans and claim of Initial Spares on overall project basis.
- f. Initial Spares claimed are within the norms.
- g. OPGW sharing details have been furnished in the instant petition as directed by the Commission vide order dated 9.5.2019 in Petition No. 127/TT/2018 and the cost of the same has been deducted from the capital cost.
- h. Reply to the Technical Validation letter has been filed vide affidavit dated 2.7.2021, wherein Forms-5, 4A, 7, 12A and 13 have been furnished, package-wise and vendor wise details of Additional Capital Expenditure (ACE) along with the



liability flow statement has been furnished, IDC statement and calculation in respect of the foreign and copy of Investment Approval has also been submitted.

i. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 12.8.2021, wherein copies of Income Tax returns and assessment orders, details of Initial Spares and details of GST have been submitted.

3. In response to a query of the Commission, the representative of the Petitioner submitted that the Income Tax returns have been filed for PGCIL as a Corporation and the same have also been filed in several other petitions. He further submitted that the Petitioner Company is liable to pay income tax at MAT rate.

4. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

